

GOVERNMENT OF NATIONAL CAPITAL TERRITORY OF DELHI
(DEPARTMENT OF LAW, JUSTICE & LEGISLATIVE AFFAIRS)
8TH LEVEL, C-WING, DELHI SECRETARIAT, NEW DELHI

No. F.14(4)/LA-2010/ulaw/230-239

Dated the 22 November, 2011

To

The Special Secretary (GAD),
General Administration Department,
Government of NCT of Delhi
2nd Level, A-Wing,
Delhi Secretariat,
New Delhi.

Sub: Gazette Extraordinary Notification of the Ministers of the Government of National Capital Territory of Delhi (Salaries and Allowances) (Amendment) Act, 2011 (Delhi Act 11 of 2011)

Sir,

I am directed to forward herewith two copies of the subject cited notification (English and Hindi versions) for publishing in the Delhi Gazette (Part-IV)-Extra-Ordinary today itself. It is requested that at least 10 Gazette copies of the same may be sent to this Department as soon as received from the press.

Encl: As above

Yours faithfully,

Tarun Sahrawat
(Tarun Sahrawat)

Addl. Secretary (Law, Justice & L.A.)

No. F.14(4)/LA-2010/ulaw/230-239

Dated the 22 November, 2011

Copy, together with the copy of enclosures, forwarded for information and necessary action to:-

1. The Secretary, Government of India, Ministry of Home Affairs, New Delhi-110001 (with 5 copies).
2. The Joint Secretary & Legislative Counsel, Government of India, Ministry of Law & Justice, Legislative Department (Correction Cell), Shastri Bhawan, New Delhi-110001 (with 2 copies).
3. The Pr. Secretary to Lieutenant Governor, Delhi, Raj Niwas, Delhi-110054.
4. The Pr. Secretary to Chief Minister, Govt. of NCT of Delhi, Delhi Secretariat, New Delhi-110002.
5. The Pr. Secretary (Finance), Govt. of NCT of Delhi, Delhi Secretariat, New Delhi-110002
6. The Secretary to Minister of Finance, Govt. of NCT of Delhi, Delhi Secretariat, New Delhi-110002
7. The OSD to Chief Secretary, Govt. of NCT of Delhi, Delhi Secretariat, New Delhi-110002.
8. The Secretary (LA), Delhi Legislative Assembly Secretariat, Old Secretariat, Delhi-110054.
9. The Deputy Secretary (Admn.), Law, Justice and Legislative Affairs, Govt. of NCT of Delhi with the request to upload a copy of the this Act on Department's website.

Tarun Sahrawat
(Tarun Sahrawat)

Addl. Secretary (Law, Justice & L.A.)

MS laeni
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(TO BE PUBLISHED IN PART-IV OF THE DELHI GAZETTE-EXTRAORDINARY)

**GOVERNMENT OF NATIONAL CAPITAL TERRITORY OF DELHI
(DEPARTMENT OF LAW, JUSTICE & LEGISLATIVE AFFAIRS)
8TH LEVEL, C-WING, DELHI SECRETARIAT, NEW DELHI**

No.F.14(4)/LA-2010/*u law/219*

Dated the 22 November, 2011

NOTIFICATION

No.F.14(4)/LA-2010/*u law/219* - The following Act of the Legislative Assembly of the National Capital Territory of Delhi received the assent of the President of India on 4th November, 2011 and is hereby published for general information:-

**“THE MINISTER OF GOVERNMENT OF NATIONAL CAPITAL TERRITORY OF
DELHI (SALARIES, ALLOWANCES) (AMENDMENT) ACT, 2011
(DELHI ACT 11 OF 2011)**

(As passed by the Legislative Assembly of the National Capital Territory of Delhi on the 5th September, 2011)

[4th November, 2011]

further to amend the Ministers of the Government of National Capital Territory of Delhi (Salaries and Allowances) Act, 1994

BE it enacted by the Legislative Assembly of the National Capital Territory of Delhi in the Sixty-second Year of the Republic of India as follows:-

1. **Short title and commencement.** – (1) This Act may be called the Ministers of the Government of National Capital Territory of Delhi (Salaries and Allowances) (Amendment) Act, 2011.

(2) It shall come into force on such date as the Lieutenant Governor may, by notification in the official Gazette, appoint.

2. **Amendment of section 3.** – In the Ministers of the Government of National Capital Territory of Delhi (Salaries and Allowances) Act, 1994 (Delhi Act 8 of 1995) (hereinafter referred to as “the principal Act”), in section 3 -

(d) in sub-section (1), for the word “ten”, the word “twenty” shall be substituted;

(e) in sub-section (2), for the words “five hundred”, the words “one thousand” shall be substituted;

(f) in sub-section (3), for the word “eight”, the word “eighteen” shall be substituted;

(g) in sub-section (4) for the words “thirty-five”, the word “fifty” shall be substituted;

(h) the proviso shall be omitted.

3. **Amendment of section 5.** - In the principal Act, in section 5, for the words “ten thousand”, the words “twenty thousand” shall be substituted.

4. **Amendment of section 6.** – In the principal Act, in section 6, in sub-section (4), for the words “one thousand” the words “two thousand” shall be substituted.

5. **Substitution of new section for section 8.** - In the principal Act, for section 8, the following section shall be substituted, namely: -

"8. Medical facilities. - A Minister and members of his family shall be entitled to free medical treatment and or reimbursement and free accommodation for the Minister and members of his family, in hospitals run by the Government and all other panel or referral hospitals empanelled or declared as such by the Government, in accordance with the Medical Attendance Rules and the Delhi Government Employees Health Scheme as amended from time to time on priority basis as available to Group 'A' officers of the highest grade of the Government:

Provided that a compulsory monthly contribution shall be levied from every Minister at the same rate as would be payable by a Group-A officer of the highest grade of the Government and such contribution shall be recoverable from the Monthly Salary Bill of the Minister.

Tarun Sahrawat
22/11/11

(Tarun Sahrawat)
Addl. Secretary (Law, Justice & L.A.)

(दिल्ली राजपत्र भाग-4 असाधारण में प्रकाशनार्थ)
राष्ट्रीय राजधानी क्षेत्र दिल्ली सरकार
(विधि न्याय एवं विधायी कार्य विभाग)
आठवां तल, सी-विंग, दिल्ली सचिवालय, नयी दिल्ली.

सं0फा0 14/04/एल.ए.-2010/ulaw/219

दिनांक : 22 नवम्बर, 2011

अधिसूचना

सं0फा0 14/04/एल.ए.-2010/ulaw/219.- भारत के राष्ट्रपति द्वारा दिनांक 04 नवम्बर, 2011 को मिली सहमति के पश्चात् राष्ट्रीय राजधानी क्षेत्र दिल्ली की विधानसभा का निम्नलिखित अधिनियम जनसाधारण की सूचनार्थ प्रकाशित किया जाता है:-

“राष्ट्रीय राजधानी क्षेत्र दिल्ली सरकार के मंत्री
(वेतन एवं भत्ते) (संशोधन) अधिनियम, 2011
(2011 का दिल्ली अधिनियम 11)

(राष्ट्रीय राजधानी क्षेत्र दिल्ली की विधानसभा द्वारा दिनांक 05 सितम्बर, 2011 को यथापारित)

(04 नवम्बर, 2011)

राष्ट्रीय राजधानी क्षेत्र दिल्ली सरकार के मंत्री (वेतन एवं भत्ते) अधिनियम, 1994 का पुनः संशोधन करने के लिए अधिनियम।

भारत गणराज्य के बासठवें वर्ष में राष्ट्रीय राजधानी क्षेत्र दिल्ली की विधानसभा द्वारा निम्नलिखित रूप में यह अधिनियमित हो :-

1. संक्षिप्त शीर्षक एवं प्रारंभ. - (1) इस अधिनियम का संक्षिप्त नाम राष्ट्रीय राजधानी क्षेत्र दिल्ली सरकार के मंत्री (वेतन तथा भत्ते) (संशोधन) अधिनियम, 2011 है।
(2) यह उप-राज्यपाल द्वारा सरकारी राजपत्र में अधिसूचना द्वारा यथानियत तिथि से प्रभावी होगा।
2. धारा 3 का संशोधन :- राष्ट्रीय राजधानी क्षेत्र दिल्ली सरकार के मंत्री (वेतन तथा भत्ते) अधिनियम, 1994 (1995 का दिल्ली अधिनियम 8) (इसके बाद “मूल अधिनियम” के रूप में संदर्भित) की धारा 3 में -
(क) उपधारा (1) में शब्द “दस” के स्थान पर “बीस” शब्द प्रतिस्थापित किया जाएगा।

- (ख) उपधारा (2) में शब्द "पांच सौ" के स्थान पर शब्द "एक हजार" प्रतिस्थापित किया जाएगा;
- (ग) उपधारा (3) में शब्द "आठ" के स्थान पर शब्द "अठारह" प्रतिस्थापित किए जाएंगे;
- (घ) उपधारा (4) में शब्द "पैंतीस" के स्थान पर शब्द "पचास" प्रतिस्थापित किए जाएंगे;
- (ङ) परन्तुक को हटाया जाएगा।

3. धारा 5 का संशोधन :- मूल अधिनियम की धारा 5 में आए शब्द "दस हजार" के स्थान पर शब्द "बीस हजार" प्रतिस्थापित किए जाएंगे।

4. धारा 6 का संशोधन :- मूल अधिनियम की धारा 6 की उपधारा (4) में आए शब्द "एक हजार" के स्थान पर शब्द "दो हजार" को प्रतिस्थापित किया जाएगा।

5. धारा 8 के स्थान पर नई धारा का प्रतिस्थापन :- मूल अधिनियम की धारा 8 के स्थान पर निम्नलिखित धारा प्रतिस्थापित की जाएगी, अर्थात् :-

"8. चिकित्सा सुविधाएं :- कोई मंत्री तथा उसके परिवार के सदस्य निःशुल्क चिकित्सा उपचार तथा प्रतिपूर्ति के पात्र होंगे तथा सरकार में उच्चतम ग्रेड के ग्रुप "ए" के अधिकारियों को उपलब्ध प्राथमिकता आधार पर समय-समय पर यथासंशोधित चिकित्सा परिचर्या नियमावली तथा दिल्ली सरकार कर्मचारी स्वास्थ्य योजना के अनुसार सरकार द्वारा संचालित या घोषित विनिर्दिष्ट अथवा समस्त अन्य पैनल अस्पतालों में मंत्री तथा उसके परिवार के सदस्य निःशुल्क आवास के पात्र होंगे।

उपबंध है कि सरकार के उच्चतम ग्रेड के ग्रुप 'ए' अधिकारी द्वारा भुगतान योग्य दर के समान प्रत्येक मंत्री से अनिवार्य मासिक अंशदान वसूला जाएगा तथा ऐसा अंशदान मंत्री के मासिक वेतन बिल से वसूल किया जाएगा।

तरून सहरावत

(तरून सहरावत)

अतिरिक्त सचिव (विधि, न्याय एवं विधायी कार्य)

TO BE PUBLISHED IN PART-IV OF THE DELHI GAZETTE-EXTRAORDINARY)

GOVERNMENT OF NATIONAL CAPITAL TERRITORY OF DELHI
(DEPARTMENT OF LAW, JUSTICE & LEGISLATIVE AFFAIRS)
8TH LEVEL, C-WING, DELHI SECRETARIAT, NEW DELHI

No. F.14(4)/LA-2010/*elaw/249-257*

Dated the ~~22~~ November, 2011

NOTIFICATION

No. F.14(4)/LA-2010/*elaw/249-257*.-In exercise of the powers conferred by sub-section (2) of section 1 of the Ministers of the Government of National Capital Territory of Delhi (Salaries and Allowances) (Amendment) Act, 2011 (Delhi Act 11 of 2011), the Lieutenant Governor of the National Capital Territory of Delhi hereby, appoints the fourth day of November, 2011 as the date on which the aforesaid Act shall come into force.

By order and in the name of the Lieutenant Governor
of the National Capital Territory of Delhi,

Tarun Sahrawat

(Tarun Sahrawat)

o/c Addl. Secretary (Law, Justice & L.A.)

No. F.14(4)/LA-2010/*elaw/249-257*

Dated the ~~22~~ November, 2011

Copy forwarded for information to:-

1. The Special Secretary (GAD/Coord.), Govt. of NCT of Delhi, 2nd Level, A-Wing, Delhi Secretariat, I.P. Estate, New Delhi with two copies of English and Hindi version of this notification for publishing in Delhi Gazette Part-IV (Extra-ordinary). It is requested that at least 10 copies of the Gazette Notification may be sent to this Department for official use as soon as received from the press.
2. The Secretary, Government of India, Ministry of Home Affairs, North Block, New Delhi.
3. The Joint Secretary & Legislative Counsel, Government of India, Ministry of Law & Justice, Legislative Department (Correction Cell), Shastri Bhawan, New Delhi.
4. The Pr. Secretary to the Lieutenant Governor, Delhi, Raj Niwas, Delhi-110054.
5. The Pr. Secretary to the Chief Minister, Govt. of NCT of Delhi, Delhi Secretariat, I.P. Estate, New Delhi.
6. The Secretary to the Finance Minister, Govt. of NCT of Delhi, Delhi Secretariat, I.P. Estate, New Delhi.
7. The OSD to the Chief Secretary, Govt. of NCT of Delhi, Delhi Secretariat, New Delhi.
8. The Secretary (LA.) Delhi Legislative Assembly Secretariat, Old Secretariat, Delhi-110054.
9. The Deputy Secretary (Admn.), Law, Justice and Legislative Affairs, Govt. of NCT of Delhi with the request to upload a copy of the this Act on Department's website.

hms
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keep it in file
o/c
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Tarun Sahrawat
24/11/11

(Tarun Sahrawat)

o/c Addl. Secretary (Law, Justice & L.A.)

5634/LA
24/11/11

Ms lapani

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(दिल्ली राजपत्र असाधारण के भाग - IV में प्रकाशनार्थ)

राष्ट्रीय राजधानी क्षेत्र दिल्ली सरकार
(विधि, न्याय एवं विधायी कार्य, विभाग)
8वाँ तल, सी-विंग, दिल्ली सचिवालय, नई दिल्ली -110002

सं० फा० 14(4)/एलए-2010/एलसीलॉ/249-257

दिनांक 22 नवम्बर, 2011

अधिसूचना

सं० फा० 14(4)/एलए-2011/एलसीलॉ/249-257, - राष्ट्रीय राजधानी क्षेत्र दिल्ली सरकार के मंत्री (वेतन एवं भत्ते) (संशोधन) अधिनियम, 2011 (2011 का दिल्ली अधिनियम 11) की धारा 1 की उपधारा (2) द्वारा प्रदत्त शक्तियों का प्रयोग करते हुए, राष्ट्रीय राजधानी क्षेत्र दिल्ली के उपराज्यपाल, 4 नवम्बर, 2011 उक्त अधिनियम को प्रवृत्त होने की तिथि निश्चित करते हैं।

दिल्ली राष्ट्रीय राजधानी के उपराज्यपाल
के आदेश से और उनके नाम पर,

(तरून सहरावत)
अतिरिक्त सचिव (विधि, न्याय एवं विधायी कार्य)

सं० फा० 14(4)/एलए-2010/एलसीलॉ/249-257

दिनांक 22 नवम्बर, 2011

प्रतिलिपि निम्न को सूचनार्थ एवं आवश्यक कार्यवाही हेतु अग्रसारित :-

1. संयुक्त सचिव (सामान्य प्रशासन विभाग/समन्वय), राष्ट्रीय राजधानी क्षेत्र दिल्ली सरकार को एक अतिरिक्त प्रति तथा दिल्ली राजपत्र में प्रकाशनार्थ दो प्रतियां इस अनुरोध के साथ कि राजपत्र की 10 प्रतियां इस विभाग को कार्यालय प्रयोगार्थ भेजें।
2. सचिव, भारत सरकार, गृह मंत्रालय, नार्थ ब्लॉक, नई दिल्ली।
3. संयुक्त सचिव एवं विधायी सलाहकार, भारत सरकार, विधि एवं न्याय मंत्रालय, विधायी विभाग सुधार कक्ष, शास्त्री भवन, नई दिल्ली।
4. प्रधान सचिव, उपराज्यपाल, राष्ट्रीय राजधानी क्षेत्र दिल्ली सरकार, राज निवास मार्ग, दिल्ली।
5. प्रधान सचिव, मुख्यमंत्री, राष्ट्रीय राजधानी क्षेत्र दिल्ली सरकार, दिल्ली सचिवालय, आई० पी० एस्टेट, नई दिल्ली।
6. सचिव, वित्त मंत्री, राष्ट्रीय राजधानी क्षेत्र दिल्ली सरकार, दिल्ली सचिवालय, आई० पी० एस्टेट, नई दिल्ली।
7. विशेष कार्याधिकारी, मुख्य सचिव, राष्ट्रीय राजधानी क्षेत्र दिल्ली सरकार, दिल्ली सचिवालय, आई० पी० एस्टेट, नई दिल्ली।
8. सचिव (एलए), दिल्ली विधानसभा सचिवालय, पुराना सचिवालय, दिल्ली-110054
9. उप सचिव (प्रशासन) विधि, न्याय एवं विधायी कार्य विभाग, राष्ट्रीय राजधानी क्षेत्र दिल्ली सरकार द्वारा विभागीय वेबसाइट पर अपलोड कराने हेतु।

(तरून सहरावत)
अतिरिक्त सचिव (विधि, न्याय एवं विधायी कार्य)